

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.950
TO BE ANSWERED ON 22ND NOVEMBER, 2019**

ASSAULT ON DOCTOR

**950. DR. DNV SENTHILKUMAR S.:
SHRI VINAYAK RAUT:
SHRI SHRIRANG APPA BARNE:
SHRI HEMANT SRIRAM PATIL:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has taken note of deadly assault on a doctor while on duty, if so, the details thereof;
- (b) the reasons for growing violence against doctors and medical institutions by attendants and consulting patients along with corrective steps taken in this regard;
- (c) whether the Indian Medical Association has requested the Government to enact a Central law to check violence against healthcare professionals;
- (d) if so, the reaction of the Government thereto;
- (e) whether Government have engaged private security personnel and posted them in hospitals to provide security to doctors;
- (f) if so, the number of such private security personnel posted in different Government hospitals in the country; and
- (g) the other steps taken to provide adequate security to doctors while on duty and avoid violence against them?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) & (b): Yes, incidents of strike by doctors because of alleged assault on doctors on duty in various parts of the Country have come to the notice of the Government.

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Union Ministry of Health & Family Welfare has issued an advisory to all States/UTs to consider immediate measures for inculcating an effective sense of security among the doctors on duty, as under:

- i. Security of sensitive hospitals to be managed by a designated and trained force,
- ii. Installation of CCTV cameras and round the clock Quick Reaction Teams with effective communication/security gadgets particularly at Casualty, Emergency and areas having high footfalls,
- iii. Well-equipped centralized control room for monitoring and quick response,
- iv. Entry restriction for undesirable persons,
- v. Institutional FIR against assaulters,
- vi. Display of legislation protecting doctors in every hospital and police station,
- vii. Appointment of Nodal Officer to monitor medical negligence,
- viii. Expeditious filling up of vacant posts of doctors and para medical staff in hospitals/Primary Health Centres to avoid excessive burden/pressure on doctors and to maintain global doctor-patient ratio,
- ix. Better infrastructural facilities and medical equipment and provision of extra monetary incentive for the doctors and para medical staff serving in hard/remote areas as compared to major and metro cities with better career prospects, etc.

(c) & (d): Yes. IMA has requested the Government to enact a Central Law to check violence against healthcare professionals. The Government is in agreement with their demand.

(e) to (g): No. As per Constitutional provisions, 'Health' and 'Law & Order' are State subjects. Therefore, the concerned State/UT Government are required to take measures to prevent such incidents under the appropriate legal framework applicable in the respective State/UT.

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